

# CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

## Petition No. 93/TT/2023

<b>Subject</b>	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from COD to 31.3.2024 for Transmission Assets Asset 1: Shifting of 400 kV,125 MVAR Bus Reactor to Patna end in 400 kV Barh-II Line at Patna S/s as switchable line reactor along-with associated bay (COD:02.04.2020) and Asset 2: Installation of 1 No 315 MVA, 400/220 kV ICT at Farakka along with associated bays (COD:25.04.2022) under "Eastern Region Strengthening Scheme-XII" in Eastern Region.
<b>Date of Hearing</b>	29.4.2024
<b>Coram</b>	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member
<b>Petitioner</b>	Power Grid Corporation of India Limited
<b>Respondents</b>	Bihar State Power (Holding) Company Limited and 6 others
<b>Parties Present</b>	Shri Anup Jain, Advocate, BSPHCL Shri Vyom Chaturvedi, Advocate, BSPHCL Shri Mohd. Mohsin, PGCIL Ms. Suchitra, PGCIL

## Record of Proceedings

Power Grid Corporation of India Ltd has filed the instant petition for determination of transmission tariff from COD to 31.3.2024 for Asset 1: Shifting of 400 kV,125 MVAR Bus Reactor to Patna end in 400 kV Barh-II Line at Patna S/s as switchable line reactor along-with associated bay (COD:2.4.2020) and Asset 2: Installation of 1 No 315 MVA, 400/220 kV ICT at Farakka along with associated bays (COD:25.4.2022) under "Eastern Region Strengthening Scheme-XII" in Eastern Region.

2. The representative of the Petitioner submitted that the information sought in the Record of Proceedings dated 31.1.2024 has been filed on 8.4.2024 and submitted that the pleadings are complete and therefore, requested that order be reserved in the matter.

3. In response to a query of the Commission, the representative of the Petitioner submitted that the time overrun was due to uncontrollable factors, which have been enumerated in the petition.



4. Learned counsel for BSPHCL sought time to file reply in the matter. He also submitted that the reasons submitted by the Petitioner for time overrun are not covered under the “uncontrollable factors” as defined in the 2019 Tariff Regulations.
5. After hearing the parties, the Commission directed the Respondents to submit their reply by 24.5.2024 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 3.6.2024 and observed that no extension of time will be granted.
6. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-

(V. Sreenivas)  
Joint Chief (Law)

